



# The Orissa Gazette

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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

### LAW AND COMMERCE DEPARTMENT.

#### NOTIFICATION.

*The 17th September 1937.*

No. 7032—III L-41/37-Com.—The following notification, issued by the Government of India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,  
C. G. NAIR,  
*Secretary to Government.*

*Simla, 7th September 1937.*

No. L-1785.—In exercise of the powers conferred by section 35 of the Workmen's

Compensation Act, 1923 (VIII of 1923), the Central Government is pleased to direct that the following amendments shall be made in the Workmen's Compensation (Transfer of Money) Rules, 1935, namely:—

1. In clause (b) of rule 2 and in rule 8 of the said Rules, for the words "local Government" the words "Provincial Government" shall be substituted.

2. In rule 4 of the said Rules, for the words and figures "by one of the methods prescribed in rule 41 of the Workmen's Compensation Rules, 1924" the words "by remittance transfer receipt or by money order" shall be substituted.

A. G. CLOW,  
*Secy. to Govt. of India.*